

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**OFFICE ORDER**

In view of the directions issued by the Hon'ble Supreme Court of India in the matter titled *Periyammal vs. Rajamani* [2025 INSC 329], and in compliance with the directions issued by the Learned Principal District & Sessions Judge (West), Delhi, the following **Link Roster** has been devised for the Bailiffs of Nazarat Branch, West District for the execution of warrants. The following roster system shall come into effect from **01/07/2025 till further orders** –

Sl. No.	Name of Bailiff	1st Link Bailiff	2nd Link Bailiff	3rd Link Bailiff	4th Link Bailiff	5th Link Bailiff	6th Link Bailiff
1.	Sh. Girish	Sh. Jai Bhagwan	Sh. Ganga Singh	Sh. Vijender Kumar	Sh. Prabhat Sharma	Sh. Sanjay Yadav	Sh. Bijender Singh
2.	Sh. Prabhat Sharma	Sh. Bijender Singh	Sh. Girish	Sh. Sanjay Yadav	Sh. Jai Bhagwan	Sh. Vijender Kumar	Sh. Ganga Singh
3.	Sh. Jai Bhagwan	Sh. Prabhat Sharma	Sh. Sanjay Yadav	Sh. Ganga Singh	Sh. Bijender Singh	Sh. Girish	Sh. Vijender Kumar
4.	Sh. Sanjay Yadav	Sh. Ganga Singh	Sh. Vijender Kumar	Sh. Bijender Singh	Sh. Girish	Sh. Jai Bhagwan	Sh. Prabhat Sharma
5.	Sh. Bijender Singh	Sh. Sanjay Yadav	Sh. Jai Bhagwan	Sh. Prabhat Sharma	Sh. Ganga Singh	Sh. Vijender Kumar	Sh. Girish
6.	Sh. Vijender Kumar	Sh. Girish	Sh. Prabhat Sharma	Sh. Ganga Singh	Sh. Sanjay Yadav	Sh. Jai Bhagwan	Sh. Bijender Singh
7.	Sh. Ganga Singh	Sh. Vijender Kumar	Sh. Bijender Singh	Sh. Girish	Sh. Prabhat Sharma	Sh. Sanjay Yadav	Sh. Jai Bhagwan

**Note :**

1. The 1st Link Bailiff shall take over the execution if the assigned Bailiff is not available. If the 1st Link is also unavailable, the 2nd Link Bailiff shall execute the warrant, and so on, up to the 6th Link.
2. The In-Charge, Nazarat Branch, West, shall assign the warrant to the Link Bailiff in case the main Bailiff is not available due to any reason.

3. Only in the case where all six backup Bailiffs are unavailable, the warrant shall be placed before the undersigned for reassignment or urgent execution.

4. In cases of urgent or sensitive nature—such as urgent court orders, outstation warrants or law and order concerns—the undersigned may override the roster and assign the warrant to any Bailiff based on the exigency and availability.

5. The Link Roster remains fixed, and no changes are required when the Work Assignment Roster is modified.

6. The warrants already assigned to the Bailiffs shall be executed by the said Bailiff.

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CHAUDHARY  
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**(DEV CHAUDHARY)**  
ADMINISTRATIVE CIVIL JUDGE (WEST)  
TIS HAZARI, DELHI

No.15039-15076/NAZ/ACJ(WEST)/2025 DELHI, DATED 27.05.2025  
Copy forwarded for information & necessary action to :

1. PS to the Ld. Principal District & Sessions Judge (West)
2. All the Id. concerned Courts of West District.
3. Hony. Secretary, Delhi Bar Association, Tis Hazari Courts.
4. The Officials Concerned.
5. Dealing official, R&I Branch, West District to upload the above order on LAYERS for information.
6. Dealing official, Website Room, Tis Hazari Courts, to upload the above order on the website of Delhi District Courts.
7. The In-charge, Nazarat Branch (West), Tis Hazari Courts, Delhi, with the direction to bring this order to the notice of all concerned Officials, Naib Nazirs and Civil Nazirs of West District. Copies be also pasted on notice boards of the Court.
8. Office File.

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signed by  
DEV  
CHAUDHARY  
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**(DEV CHAUDHARY)**  
ADMINISTRATIVE CIVIL JUDGE (WEST)  
TIS HAZARI, DELHI